

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 35

CP (IB) No. 226/Chd/Pb/2022

Under Section 94 IBC 2016

In the matter of:-

Suman Nanda, PG,
S. Nanda Industries Pvt. Ltd.

...Petitioner

Present: Ms. Manveen Narang, Advocate for the petitioner.

Credentials of Mr. Bishwa Ranjan Chatterjee, RP has been checked and verified by Registry through Mr. Vikram, OA. As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. Thus, Mr. Bishwa Ranjan Chatterjee, is appointed as Resolution Professional under Section 97 of the IBC and is directed to comply with the provisions of Section 99 of the I&B Code, 2016 and file the report accordingly within two weeks.

2. In the meantime, issue limited notice of this petition to the respondent-personal guarantor for presence within two weeks, returnable on or before 27.10.2023. If already issued then learned counsel for petitioner is directed to file affidavit to that effect that notice has been served upon respondent-personal guarantor with proof of service before the next date of hearing. List on 27.10.2023.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

August 16, 2023
PRF

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**